

positively. 'Party work' or 'family work' is not a reason that can be cited for asking for leave.

Now, Statement by Minister, Shri Kiren Rijiju.

STATEMENT BY MINISTER

Status of implementation of recommendations contained in the One Hundred and Eighty-eighth Report of the Department-related Parliamentary Standing Committee on Home Affairs

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI KIREN RIJIJU): Sir, I rise to lay a statement regarding Status of implementation of recommendations contained in the One Hundred and Eighty-eighth Report of the Department-related Parliamentary Standing Committee on Home Affairs on the Action Taken by the Government on the recommendations/observations contained in the One Hundred and Seventy-eighth Report on 'Disaster Management in the country'.

REGARDING NOTICES ON DIFFERENT SUBJECTS

MR. CHAIRMAN: Hon. Members, I have received notices from ...*(Interruptions)*...

SHRI RIPUN BORA (Assam): Sir, I have given notice.

MR. CHAIRMAN: Please sit down. ...*(Interruptions)*...

PROF. RAM GOPAL YADAV (Uttar Pradesh): Sir, ...*(Interruptions)*...

SHRI RIPUN BORA: Sir, I have given notice under Rule 267. ...*(Interruptions)*...

MR. CHAIRMAN: Nothing shall go on record except what the Chairman is saying. ...*(Interruptions)*... Prof. Manoj Kumar Jha, Shri Ravi Prakash Verma, Prof. Ram Gopal Yadav, Shri Ashok Siddharth and Shri Ripun Bora have given notices on different subjects. ...*(Interruptions)*... One is about 13-point roster in appointments in. ...*(Interruptions)*... This is ...*(Interruptions)*...
